

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 06.11.2017

Appeal No. 304 of 2017

1. Mrs. Sangita Sethi
133, Kanchan Bag,
Indore – 452 001.
2. Mrs. Soniya Sethi
133, Kanchan Bag,
Indore – 452 001.
3. Mr. Sudhir B. Sethi
133, Kanchan Bag,
Indore – 452 001.
4. Mr. Sanjay Sethi
133, Kanchan Bag,
Indore – 452 001.
5. Mr. Babulal Sethi
133, Kanchan Bag,
Indore – 452 001.
6. Mrs. Tara Sethi HUF
133, Kanchan Bag,
Indore – 452 001.
7. Mr. Sohil Sethi
133, Kanchan Bag,
Indore – 452 001.
8. Mr. Sanjay B. Sethi HUF
133, Kanchan Bag,
Indore – 452 001.
9. Mr. Sudhir B. Sethi HUF
133, Kanchan Bag,
Indore – 452 001.
10. Mr. Babulal Sethi HUF
133, Kanchan Bag,
Indore – 452 001.

...Appellants

Versus

Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A,
G-Block, Bandra-Kurla Complex,
Bandra (East),
Mumbai – 400 051.

...Respondent

Mr. Kamal Agrawal, Chartered Accountant for Appellants.

Mr. Gaurav Joshi, Senior Advocate with Mr. Tomu Francis and Mr. Vivek Shah, Advocate for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. After the matter was argued for some time, counsel for the appellant seeks to withdraw the appeal with liberty to file fresh appeal.
2. Accordingly, the appeal is allowed to be withdrawn with liberty as prayed. Fresh appeal, if any, be filed within a period of 8 weeks from today. If the fresh appeal is filed within 8 weeks from today, the Court Fees paid on the present appeal is permitted to be adjusted against the Court Fees payable on the fresh Appeal.
3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

06.11.2017

Prepared and compared by:msb